

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 927 of 2020**

**In the matter of:**

**Himalayan Crest Power Pvt. Ltd.**

**....Appellant**

**Vs.**

**Pankaj Khaitan,  
Resolution Professional of Sasi Power Pvt. Ltd.**

**...Respondent**

**Present**

**For Appellant: Ms. Heena George & Ms. Purti Gupta, Advocates.**

**For Respondent: None.**

**ORDER**  
**(Virtual Mode)**

**29.10.2020:** Heard Learned Counsel for the Appellant. She submits that the Appellant had filed an Application before the Tribunal to admit the claim of the interest component. However, Learned Adjudicating Authority erroneously held that the principal amount of the Appellant is time barred and directed the Resolution Professional to re-examine the claim.

Let notice be issued to Respondents by speed post. Requisite alongwith process fee, if not filed, be filed till 2<sup>nd</sup> November, 2020. If the Appellant provides the e-mail address of the Respondents, then notice be issued through e-mail also.

Let the matter be fixed on **23<sup>rd</sup> November, 2020.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*Sim/nn*